

CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF NAVKAR BUILDERS LIMITED

This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement dated December 17, 2007 to the shareholders of **Navkar Builders Limited** by and on behalf of **Mr. Dakshesh Shah, Mr. Samir Patel and Mr. Ullas Shah (the Acquirers)**, in compliance with Regulation 10 & Regulation 12 of the Securities And Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulation, 1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations')

1) The Schedule of activity pertaining to the Open offer has been changed and shall be read as under:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	ORIGINAL	REVISED
		Day and Date	Day and Date
1.	Date of Public Announcement (PA)	Monday, December 17, 2007	Monday, December 17, 2007
2.	Specified Date	Friday, January 04, 2008	Friday, January 04, 2008
3.	Last Date for a Competitive Bid(s)	Monday, January 07, 2008	Monday, January 07, 2008
4.	Date by which Letter of Offer will be dispatched to the Shareholders	Monday, January 28, 2008	Friday, February 29, 2008
5.	Offer Opening Date	Wednesday, February 06, 2008	Wednesday, March 05, 2008
6.	Last Date for the Revision of the Offer Price / Number of Equity Shares.	Thursday, February 14, 2008	Thursday, March 13, 2008
7.	Last date to withdraw acceptance tendered by shareholders	Wednesday, February 20, 2008	Wednesday, March 19, 2008
8.	Offer Closing Date	Monday, February 25, 2008	Monday, March 24, 2008
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares/ share certificates will be dispatched.	Tuesday, March 11, 2008	Tuesday, April 08, 2008

2) Please read revised dates as mentioned above at all the places in the original PA which appeared on the same news papers on 17.12.2007.

3) SEBI may initiate action against the promoters for non-compliance of Regulation 3(3) under chapter II of SEBI (SAST) Regulation.

All other terms and conditions of the Offer as set forth in the above referred Public Announcement unchanged.

The Acquirers accept full responsibility for the information contained in this Public Announcement. The Acquirers jointly and severally responsible for the fulfillment of each of their obligations in terms of the SEBI (SAST) Regulation.

This Corrigendum to Public Announcement will also be available on SEBI's website at www.sebi.gov.in



Issued by Manager to the Offer:
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 Contact Person: **Mr. Vimlesh Bansal**
 On behalf of the Acquirers

Place : Mumbai
 Date : 28.02.2008